

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 03.8.2000

CP 130/95 (OA 341/93)

K.C.Misra s/o Late Shri B.N.Misra r/o 29, Behind Unique
Public School, Shanti Nagar, Hasanpura, Jaipur.

... Petitioner

Versus

Shri Ramesh Chandra, Chief Project Manager, Railway
Electrification, Bhopal Railway Station, Bhopal (MP).

... Respondent

CORAM:

HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

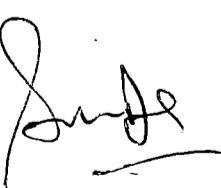
For the Petitioner ... Mr.N.C.Goyal

For the Respondent ... None

O R D E RPER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER

This matter has come up before us in relation to Contempt Petition filed for compliance of the order dated 6.4.94 passed by this Tribunal in OA 341/93 (K.C.Misra v. Union of India and Others).

2. In pursuance of the order passed by this Tribunal, the Railway Board has referred the matter for payment to the District Signal & Telecom Engineer, Railway Electrification, Vadodara, who vide letter dated 17.5.95 requested the General Manager (P), Northern Railway, Baroda House, New Delhi, for arranging payment at his end immediately, or if it cannot be arranged, an advise may be sent to this office so that this office can take further necessary action. The letter dated



17.5.95 is annexed as Annexure R/l with the reply filed by the opposite party/alleged contemner.

3. The petitioner, who is also present in person, submits that necessary direction may be given to the General Manager (P), Northern Railway, Baroda House, New Delhi, and to the General Manager, Railway Electrification, Allahabad, for compliance of the order passed by this Tribunal.

4. As the Railway Board has already directed to make payment of Rs.8142/- to the petitioner and for that necessary instructions were given to the District Signal & Telecom Engineer, Railway Electrification, Vadodara, who has also requested the General Manager (P), Northern Railway, Boaroda House, New Delhi, for making compliance of the Tribunal's order.

5. We, therefore, as per the provisions contained in Section 27 of the Administrative Tribunals Act, direct the General Manager (P), Northern Railway, Baroda House, New Delhi, and the General Manager, Railway Electrification, Allahabad, to make the payment of Rs.8142/- to the petitioner within a period of four months from the date of receipt of a copy of this order. Copy of this order alongwith a copy of the order dated 17.5.95, at Annexure R/l, and a copy of the order dated 6.4.94 passed by this Tribunal, may be sent to the General Manager (P), Northern Railway, Baroda House, New Delhi, and the General Manager, Railway Electrification, Allahabd, for necessary action.

Subj

6. With the above directions, this Contempt Petition

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stands disposed of accordingly.



(N.P. NAWANI)

MEMBER (A)



(S.K. AGARWAL)

MEMBER (J)